

# CENTRAL ELECTRICITY REGULATORY COMMISSION

## NOTIFICATION

No. L/68(84)/2006-CERC

New Delhi, the 22<sup>nd</sup> August, 2006

In exercise of powers conferred by section 178 of the Electricity Act, 2003 (36 of 2003), and of all other powers enabling in this behalf, and after previous publication, the Central Electricity Regulatory Commission hereby specifies the following amendments of the Indian Electricity Grid Code:-

(a) Clause 6.4.15 of Chapter 6 of the Indian Electricity Grid Code shall be substituted as under:

“6.4.15 The RLDC shall be responsible for computation of actual net MWh injection of each ISGS and actual net drawal of each beneficiary, 15 minute-wise, based on the above meter readings. The above data along with the processed data of meters shall be forwarded by the RLDC to the RPC secretariat on a weekly basis by each Thursday noon for the seven day period ending on the previous Sunday mid-night, to enable the latter to prepare and issue the Unscheduled Inter-change (UI) account. All computations carried out by RLDC shall be open to all constituents for checking/verifications for a period of 15 days. In case any mistake/omission is detected, the RLDC shall forthwith make a complete check and rectify the same.”

(b) Paras 5 and 6 of Annexure I of Chapter 6 of the Indian Electricity Grid Code shall be substituted as under:

“5. Regional Energy Accounts on monthly basis and the statement of UI charges on weekly basis shall be prepared and issued by the RPC Secretariats for the purpose of billing and payment of various charges. Regional Energy Account for a month shall be issued in the following month. UI accounts shall be issued on a weekly basis based on the data provided by the RLDC as per provisions of section 6.4.15 and 6.5.18, and these shall be issued to all constituents by Tuesday, for seven day period ending on the penultimate Sunday mid-night. Payment of UI charges shall have a high priority and the concerned constituents shall pay the indicated amounts within 10 (ten) days of the statement issue into the regional UI pool account operated by the RLDC. The agencies who have to receive the money on account of UI charges would then be paid out from the regional UI pool account, within three (3) working days.

6. RPC Secretariats shall also issue the weekly statement for VAR charges, to all constituents who have a net drawal/injection of reactive energy under low/high voltage conditions. These payments shall also have a high priority and the concerned constituents shall pay the indicated amounts into regional reactive pool account operated by the RLDC within 10 (ten) days of statement issue. The constituents who have to receive the money on account of VAR charges would then be paid out from the regional reactive pool account, within three (3) working days.”

(c) After para 11 of Annexure I of Chapter 6 of the Indian Electricity Grid Code, the following shall be added, namely:-

12. All Regional Energy Accounting calculations carried out by RPC Secretariats shall be open to all constituents for any checking/verification for a period of 15 days. In case any mistake is detected, RPC Secretariats shall forthwith make a complete check and rectify the mistakes.

(d) The provisions relating to Regional Energy Accounts shall come into force with effect from 1.9.2006 and those relating to Unscheduled Interchange charges and reactive energy charges shall come into force with effect from the week ending 3.9.2006

Sd/-  
(A.K.SACHAN)  
Secretary

**Note**

The Indian Electricity Grid Code was notified in Gazette of India (Extraordinary) Part III, Section 4 on 17.3.2006.